

01.10.2002

Hon'ble Mr. S. Dayal, A.M.
 Hon'ble Mrs. Meera Chhibber, J.M.

Shri S.K. Pandey Brief holder of Shri S. Mandhyam, counsel for the applicant and Shri Chandrashekhar Brief holder of Shri R.C. Joshi, counsel for the respondents.

Learned counsel for applicant has filed misc. application 3984/2002 praying for dismissal of the O.A. as withdrawn. The affidavit accompanying with MA contains the information that interim orders provided that enquiry may be completed ~~and~~ no final order may be passed. Therefore, the respondents have not passed any final order.

In this situation the ~~withdrawal~~ request for withdrawal is made with liberty to file fresh O.A., if so require against the final order passed in the case.

The OA in the light of the above discussion stands dismissed as withdrawn with liberty to file fresh OA. after passage of final order, in case, the applicant is so advised. Interim order also stands vacated. No costs.



J.M.



A.M.

Shukla -